

**Representation from Sholapur Chamber of Commerce and Industries regarding direct Tax Laws**

828. SHRI R. K. MHALGI: Will the Minister of FINANCE AND REVENUE AND BANKING be pleased to state:

(a) whether Government have received a written representation in the month of April, 1977 from Sholapur Chamber of Commerce and Industries (Maharashtra) in regard to the Direct-Tax laws; and

(b) if so, what action has been taken on the said representation?

THE MINISTER OF FINANCE AND REVENUE AND BANKING (SHRI H. M. PATEL): (a) No, Sir. Such a representation does not appear to have been received.

(b) Does not arise.

**Taking over the Management of Dhulia (Maharashtra) Textile Mill**

829. SHRI R. K. MHALGI: Will the Minister of COMMERCE AND CIVIL SUPPLIES AND COOPERATION be pleased to state when Government have taken over the management of the Dhulia (Maharashtra) Textile Mill?

THE MINISTER OF COMMERCE AND CIVIL SUPPLIES AND COOPERATION (SHRI MOHAN DHARIA): The management of Dhulia Textile Mills, earlier known as New Pratap Spinning, Weaving and Manufacturing Mills, Dhulia, vested in the Central Government by virtue of the provisions of the Sick Textile Undertakings (Taking Over of Management) Act, 1972 with effect from 31st October, 1972. Later on, this mill was nationalised with effect from 1st April, 1974, under the Sick Textile Undertakings (Nationalisation) Act, 1974.

**Disparity in Pay and Allowance, in Government Service and Government Undertakings**

830. SHRI S. D. SOMASUNDARAM: Will the Minister of FINANCE AND REVENUE AND BANKING be pleased to state whether any action is taken/proposed to eliminate the disparity in pay and allowances for the similar jobs in Government Service and Government Undertaking?

THE MINISTER OF FINANCE AND REVENUE AND BANKING (SHRI H. M. PATEL): The present wage structure of Central Government employees is based on the recommendations of the Third Central Pay Commission. The Commission was also of the view that there should be a mechanism to ensure that pay scales of public sector undertakings should be fixed with due regard to possible repercussions on other public sector undertakings and on the Government's own scales of pay. The public sector enterprises are required to obtain the prior concurrence of Government to any general revision of pay and allowances of their employees. In examining such proposals, Government take care to see that unreasonable disparities are avoided in the wage structure as between different enterprises in the same industry or region and as between public enterprises on the one hand and Government Departments on the other.

**Transfer of pending L.I.C. Policies from Calcutta Divisional Office**

831. SHRI S. D. SOMASUNDARAM: Will the Minister of FINANCE AND REVENUE AND BANKING be pleased to state:

(a) whether Government propose to expedite transfer of L.I.C. policies pending transfer from Calcutta divisional office to Madras divisional